

DIVISION BENCH
COURT - II

S-8

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/260(KB)2023
IA(I.B.C)/887(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30TH APRIL 2024

IN THE MATTER OF	STATE BANK OF INDIA VS RAJESH SONTHALIA
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Ms. Aparajita Rao, Adv.] For the Applicant Bank
Ms. Swastika Ray, Adv.]

Mr. Snehasish Chakraborty, Adv.] For the RP

ORDER

1. Ld. Counsel appearing on behalf of the parties present.
2. Ld. Counsel appearing on behalf of the RP submits that the Report has been served to the Personal Guarantor.
3. Let Objection to the said Report furnished by the Resolution Professional be raised by the Personal Guarantor within a period of ten days', **failing which appropriate Orders towards admission would be passed** on the next date of hearing.
4. List the matter for further consideration on **19.06.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

Ar.